

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No. 488/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th November 2017, 10.30 A.M

Name of the Company		Sancer Green Technologies Pvt.Ltd.-Vs-Registrar of Companies, Bihar	
Under Section		252 (3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS. ROHIT KUMAR KESHRI
(P.C.S) } PETITIONER

Rohit Keshri
14/11/17.

ORDER

Ld. Pr. CS for the petitioner is present.

This is an appeal under section 252(3) of the Companies Act, 2013 against the order passed by the Registrar of Companies, Cuttack, Odisha. Office is directed to register all cases under section 252 of the Companies Act, 2013 as an appeal and give the appeal number registered as above.

Petitioner has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of company's name. Issue notice on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs and Registrar of Companies, Jharkhand. Petitioner is directed to serve the copy of the petition on the Central Government and

Registrar of Companies, Jharkhand for filing detail paragraphwise reply within 30 days and file affidavit of service within 7 days from today.

List on 03/01/2018 for hearing.

Urgent certified copy of the order may be issued to the petitioner, if applied for, subject to compliance of all requisite formalities.

Sd

(Jinan K.R.)
Member (J)

Sd

(Vijai Pratap Singh)
Member (J)